

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:148
ANSWERED ON:23.02.2010
CARRIAGE BY ROAD RULES
Shekhar Shri Neeraj

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government has finalised the Carriage by Road Rules;
- (b) if so, the details and salient features thereof;
- (c) whether the Government proposes to incorporate provisions providing for compensation for loss of consignment by private transport agents based on freight paid instead of actual cost of goods lost; and
- (d) if so, the reasons therefor and the remedial measures taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEO SINGH KHANDELA)

(a)&(b) The Working Group constituted by the Ministry to finalise the draft Carriage by Road Rules has already submitted its report. The draft Rules recommended by the Working Group has been sent to Ministry of Law for vetting. These Rules deal with the manner of grant of registration certificates to the common carrier, liability of the common carrier for loss of or damage to any consignment, fees for grant/renewal of registration and for submission of appeal, formats for various forms relevant for administration of the Carriage by Road Act etc.

(c)&(d) As per the provisions of the Carriage by Road Act, 2007 the liability of the common carriers is to be decided on the basis of the freight, value and nature of the consignment. Accordingly the working group has recommended the liability of the common carrier in terms of the freight rate and value of the goods.